

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CA-300(PB)/2017

IN THE MATTER OF:

Vikram Bakshi & Ors.

.... Applicant/petitioners

Vs.

Mc Donald's India Pvt. Ltd. & Ors.

.... Respondents

Order under Sections 425 of the Companies Act

Order delivered on 09.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

For the Petitioner/Applicant :

For the Respondent :

Mr. Rajiv Nayar, Sr. Adv.,
Mr. Manjira Dasgupta, Mr. Shivam Kumar
Raheja, Mr. Rohan Jaitley, Adv. for R-2

Mr. Amit Dhingra, Adv. for R-1

Mr. Sumit Chopra, Mr. Suryaveer Berry Adv.
for R-3

ORDER

On the request made by the counsel for the respondents,
hearing is deferred to 18th May, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)